

HIGH COURT OF SIKKIM
Record of Proceedings

CRP No. 07/2018

M/S SHEELA FOAM LIMITED

PETITIONER/
REVISIONIST

VERSUS

STATE OF SIKKIM & ORS.

RESPONDENT (S)

Date: 03/06/2019

CORAM :

**HON'BLE MR. JUSTICE VIJAI KUMAR BIST, CJ.
HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, J.**

For Petitioner/
Revisionist : Mr. Rahul Rathi and Mr. Dilip Kumar
Tamang, Advocates.

For Respondent (s) : Mr. Thupden Youngda, Government
Advocate, Mr. S.K. Chettri, Asstt.
Government Advocate and
Ms. Prarthana Ghataney, Legal
Retainer, Commercial Tax Divn., Govt.
of Sikkim.

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Mr. Rahul Rathi, learned counsel for the revisionist seeks
permission to withdraw the revision petition.

Permission granted.

CRP No. 07 of 2018 stands dismissed as withdrawn.

Consequently, all pending applications also stand disposed of.

Judge
03.06.2019

Chief Justice
03.06.2019

Index : ~~Yes~~ / No
Internet : Yes / ~~No~~

jk/ds/bp